

SHRI M. M. LAWRENCE (Idukki) :
All the national papers have referred that
the Chief Minister of Kerala.....

(Interruptions)

MR. SPEAKER : Without any basis
such things are not allowed on the Floor.
It is a derogatory, it is not allowed...

(Interruptions)**

MR. SPEAKER : This is absolutely
irrelevant. Not allowed. If you do like
this, then I am not going to allow you.
Without foundation I cannot allow
anything...

(Interruptions)**

MR. SPEAKER : What does that
matter if these national papers say. There
is no dogma. It is not a gospel, it is not
a truth. I have to find out the facts.

श्री राम लाल राही (मिसरिख) : अध्यक्ष
जी, हिन्दुस्तान संवाद समिति बड़े संकट में चल
रही है। उसके कई कर्मचारी निकाल दिए गए
हैं।

MR. SPEAKER : This not the place
for that...

(Interruptions)**

MR. SPEAKER : Not allowed, dis-
allowed.

श्री अब्दुल रशीद काबुली (श्रीनगर) :
स्पीकर साहब, मेरा प्वाइंट आफ आर्डर है। मैंने
एक स्पेशल मेशन के जरिए पैलेस्टाइन के बारे में
यहां पर सवाल पेश किया था, इस बिना पर कि
सरकार इस हाउस में कोई जवाब देगी...

MR. SPEAKER : This is nothing, No
Point of Order.....

(Interruption)**

MR. SPEAKER : Not allowed.

श्री राम लाल राही : अध्यक्ष जी, आप उस
संस्था को सरकार की ओर से मदद देने के लिए
कह सकते हैं।

** Not recorded.

अध्यक्ष महोदय : मैं कुछ नहीं कह सकता
हूँ।

12.12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER IN-
DUSTRIES (DEVELOPMENT
AND RAGULATION) ACT, 1951,
REVIEW ON THE WORKING
AND ANNUAL REPORT OF
LAGAN JUTE MACHINERY
COMPANY LTD. CALCUTTA
FOR 1982-83

THE MINISTER OF INDUSTRY
(SHRI NARAYAN DATT TIWARI) : I
beg to lay on the Table :

- (1) A copy of Notification No. S.O. 818(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1983 regarding extension of period of take over of Management of Messrs Bengal Immunity Company Limited, Calcutta, beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of Notification No. S.O. 801(E) (Hindi and English versions) published in Gazette of India dated the 10th November, 1983 regarding extension of period of take over of Management of Messrs Dr. Paul Lohmann (India) Limited, Calcutta, beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951. (Placed in Library, See No. LT 7257/83)
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (ii) A statement regarding Re-view by the Government on the working of the Lagan

Jute Machinery Company Limited, Calcutta for the year 1982-83.

- (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. *(Placed in Library, See No. LT-7258/83)*

REVIEW ON THE WORKING AND ANNUAL REPORT OF CYCLE CORPORATION OF INDIA LTD. CALCUTTA FOR THE PERIOD FROM 15th OCTOBER 1980 TO 31st MARCH, 1982 AND A STATEMENT FOR DELAY IN LAYING THE SAID PAPERS

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : On behalf of Shri S.M. Krishna, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the period from 15th October, 1980 to 31st March, 1982.
- (ii) Annual Report of the Cycle Corporation of India Limited Calcutta for the period from 15th October, 1980 to 31st March, 1982 alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. *(Placed in Library, See No. LT-7259/83)*

REVIEW ON THE WORKING AND ANNUAL REPORT OF HINDUSTAN ZINC LTD. UDAIPUR FOR 1982-83.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1982-83.
- (2) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. *(Placed in Library, See No. LT-7260/83)*

ALL INDIA SERVICES (STUDY LEAVE) AMENDMENT REGULATIONS, 1983, ANNUAL GENERAL ADMINISTRATIVE REPORT AND THE ANDAMAN AND NICOBAR ADMINISTRATION, NEW DELHI FOR 1982-83, ANNUAL REPORT OF INDIAN INSTITUTE OF PUBLIC ADMINISTRATION, NEW DELHI FOR 1982-83 AND REVIEW ON THE WORKING OF THE SAID INSTITUTE.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKER) : On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table :

- (1) A copy of the All India. Services (Study Leave) Amendment Regulations, 1983 (Hindi and English versions) published in Notification No. G.S.R. 930 in Gazette of India dated the 10th December, 1983 under sub-section (2) of section 3 of the All India Services Act, 1951. *(Placed in Library, See No., LT-7261/83)*